

**C. A. T. Bench, JAIPUR**

Date of Order

Orders CP No. 69/93

9.11.93

Mr. R. N. Mathur - counsel for petitioner

Mr. Manish Bhandari - counsel for respondents

Mr. Manish Bhandari has stated that on the basis of the record the order of the Tribunal has been complied with. On the basis of this statement the contempt petition is dismissed and notices discharged.

In this case the applicant feels aggrieved and found that the statement is incorrect, he is ~~will be~~ at liberty to file a fresh petition.

Recd 04  
GJ  
17/11

(O.P.Sharma)  
Member(A)

(D.L.Mehta)  
Vice Chairman.